

**SPECIAL BENCH**

**ITEM NO. 122**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**C Appeal No. 287/ALD/2018**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> March,  
2023, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>VISHVANATH BATHLA V/S LIGHT CARTS PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>58(3) OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Ujjawal Satsangi, Advs.  
Sh. Krishna Dev Vyas,

*: For the Petitioner*  
*: For the RoC*

**ORDER**

Ld. Counsel for the Petitioner and Ld. Counsel for the RoC present.

At request, let the matter be adjourned to 12<sup>th</sup> April, 2023.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

**13<sup>th</sup> March, 2023**

*Bipul Kumar Tiwari*  
*(Stenographer)*